

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1033

ANSWERED ON:12.08.2013

CONSUMER PRICE INDEX

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a new Consumer Price Index (CPI) is being prepared by the Government;
- (b) if so, the details thereof;
- (c) the extent of representation each factor would be given in the new CPI and the basis thereof;
- (d) whether the skilled/semi-skilled worker outsourced by the Central Government/State Governments through contractors are not being paid as per the CPI;
- (e) if so, the response of the Government thereon; and
- (f) the steps taken by the Government to ensure that these contract workers will be paid per the CPI and their skilled?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURIESH)

(a) to (c): Yes, Madam. Ministry of Labour and Employment, Government of India has decided to prepare a new series of Consumer Price Index for Industrial Workers. For this purpose, Government has set up a Standing Tripartite Committee (STC) to advise the Government on issues pertaining to the Consumer Price Index for Industrial Workers (New Series). The STC will go into details of various parameters that are taken into consideration for updation of the base year such as the weighting diagram, consumption basket, selection of centres, sample size of establishments for price collection etc.

(d) to (e): Government has no specific information about the skilled/semi-skilled worker outsourced by the Central Government/State Governments through contractors not being paid as per the CPI. However, the Contract Labour Act, 1972 inter-alia, contains provisions for payment of wages to these category of workers. The contract workers are also entitled to receive minimum wages as notified by the appropriate Governments from time to time.